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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>06.07.2017</u>

Name of the Company:

State Bank of India

V/s.

Essar Steels Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

Mr. Anshin Desai, Senior for Shudul financial

1. Advocate with Mr. Ameyor Anadrand

Gokhale, Mr. Nircug Pathak, Mangaldon Creditor

2. Ms. Malvika Karadel for,

Hs. Grishma Ahfa. Advocated

3. Mr. Keyur Gandhi

Advocate

Respondent

4. Mr. Rahcel Patel

ORDERCATE

Respondent Pul

Learned Senior Advocate Mr. Anshin Desai with Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Nirag Pathak Learned Advocate Ms. Malvika Karade with Learned Advocate Ms. Grishma Ahuja i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Petitioner. Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Raheel Patel present for Respondent.

Heard Learned Counsel for Petitioner and Learned Counsel for Respondent.

The Hon'ble high Court of Gujarat at Ahmedabad in Special Civil Application no. 12434/2017 vide its order made on 04.07.2017 in its order observed as follows

"7. It would be appropriate for the National Company Law Tribunal to adjourn the matter, if any, listed before it before such date."

The Special Civil Application listed before Hon'ble High Court on 07.07.2017.

Hence, list the matter on 10.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 6th day of July, 2017.